

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-509

Appeal No.-170/252/ND/2022

IN THE MATTER OF:

Kunal Structural Developers & Industries Pvt. Ltd.

....Applicant

Vs.

ROC

.....Respondent

SECTION

U/s 252

Order delivered on 15.03.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Ms. Yogita Daga, PCS

ORDER

Heard the submissions made by Ld. Counsel for the Appellant. In this matter it is seen from the order dated 16.12.2022 that the Ld. Counsel for the RoC appeared on that day and sought time to file their reply. However, no reply from the RoC is on record. Income Tax Department has also not filed their report in this matter. Therefore, let Court Officer issue e-notice to both RoC and Income Tax Department for their appearance as well as for filing their reply within two weeks. List the matter on **03.05.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)